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Title: Regarding fake complaints lodged by prisoners against Jail officials.

SHRIMATI DARSHANA VIKRAM JARDOSH (SURAT): There are many incidents about fake complaints lodged by prisoners against Jail Security Personnel to demoralize them.

I understand that Government of Gujarat has already approached the Central Government on the issue of fake complaints against Prison Administrative officials. The State Government has suggested the following points to the Ministry of Home Affairs:

1. When it is proved that the application made by the prisoner against the jail employees/officials, is false/baseless, under such circumstances, the procedure of punishment be followed as per the jail manual.
2. For the prisoners/convicts who indulged in bomb blasts/terror/anti-national activities, there should be restrictions to the extent that such prisoners shall not make any application, on any reason, to any authority except the concerned court.
3. The prisoners/convicts who indulged in bomb blasts/terror/anti-national should be denied information under provisions of the RTI Act, 2005.

I request the Central Government to examine the above suggestions urgently and take necessary action.